

**Shri T. B. Vittal Rao:** Let him say that. We want the Minister to say that.

**Shri Palaniyandy:** May I know whether it is a fact that in Kerala this year alone the membership of the AITUC has increased, even though the industrial labour is less?

**Shri Abid Ali:** The number of members of AITUC has gone up in Kerala by more than 40 per cent. But they have not mentioned the registration number of a good few trade unions which are claimed to have been affiliated to the AITUC.

**Mr. Speaker:** We are not deciding the accuracy or otherwise here.

**Shri Jaipal Singh:** In the newspaper industry there is the Audit Bureau of Circulations, which is the authoritative machinery for circulation of newspapers. May I know whether Government have any similar audit machinery in the matter of verification of the claims made by both the trade unions?

**Shri Abid Ali:** We have some machinery to verify the membership of the unions.

**Shri Nath Pai:** In view of the fact that the hon. Minister has very seriously challenged the membership of the AITUC and the AITUC has returned the compliment, will Government seriously consider the question of recognising HMS as a representative organisation?

**Shri Abid Ali:** Its membership is going down every year.

**Shri Tridib Kumar Chandhuri:** Since the rules have been formulated for the verification of membership of the unions in the Indian Labour Conference at Naini Tal, may I know whether the central trade union organisations, particularly AITUC, have complied with those rules?

**Shri Abid Ali:** These were agreed to at Naini Tal, and they will be followed. With regard to the latter part of the question, an occasion has

not yet come for me to say whether they have complied with it or not.

#### Atomic Power Stations

\*1321. { **Shri P. R. Ramakrishnan:**  
**Shri Jadhav:**  
**Shri P. L. Barupal:**  
**Shri Daljit Singh:**

Will the prime Minister be pleased to state:

(a) whether it is a fact that the Atomic Energy Commission have formulated any proposal for setting up of atomic power stations in India during the Third Five Year Plan Period; and

(b) if so, the nature thereof?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) Yes.

(b) The Atomic Energy Commission have recommended that one million kilowatts of nuclear power be installed by the end of the Third Five Year Plan period and that this could be done by setting up two Atomic Power Stations, each Station consisting of two units of a quarter million kilowatts each. They have also proposed that the construction of one of the units should be commenced next year.

**Shri P. R. Ramakrishnan:** May I know whether the power reactors will be engineered and built in the country and also whether the atomic fuel will be made available in the country for the atomic reactors?

**Shri Sadath Ali Khan:** I want notice.

**Shri Jadhav:** May I know where the stations are to be located? Has any decision been taken?

**Shri Sadath Ali Khan:** No decision has yet been taken.

**Shri Dineah Singh:** May I know if the power so generated is likely to be cheaper than hydro-electricity?

**Shri Sadath Ali Khan:** The Commission expects that electricity from

these power stations will cost more or less the same as electricity from thermal power stations in places remote from the coalfields.

**Shri Jadhav:** May I know whether it is a fact that the request of the Rajasthan Government to have atomic power plant near Udaipur has been turned down?

**Shri Sadath Ali Khan:** I am not aware of it.

**Shri Nath Pai:** Is it not a fact that Dr. Bhabha has stated in Geneva in the last week, as reported by newspapers, that eventually this source is likely to prove cheaper than the hydro-electric sources?

**Shri Sadath Ali Khan:** That is quite true.

**Mr. Speaker:** He said so in the Central Hall also.

**Shri D. C. Sharma:** May I know if any decision has been taken in regard to setting up of atomic power stations in Rajasthan?

**Shri Sadath Ali Khan:** I did not follow the hon. Member.

**Mr. Speaker:** Hon. Member will please speak a little louder.

**Shri D. C. Sharma:** Has a decision been taken with regard to the setting up of atomic power stations in Rajasthan?

**Shri Sadath Ali Khan:** No, Sir. No decision has been taken.

#### Unauthorised Constructions

\*1322. **Shri Harish Chandra Mathur:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) on how many Government premises in Delhi there are unauthorised constructions; and

(b) what steps, if any, are being taken to remove these unauthorised structures on Government premises?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) No systematic survey of unauthorised constructions on Government premises has so far been made. From the information available it appears that the number would be very roughly about 20,000.

(b) The Public Premises (Eviction of Unauthorised Occupants) Bill, 1958, when enacted will provide speedy machinery for dealing with cases in which it is felt necessary to remove these unauthorised constructions.

**Shri Harish Chandra Mathur:** In view of the fact that there are a vast number of unauthorised constructions, what are the reasons that no regular check up is found necessary?

**Shri Anil K. Chanda:** The hon. Member is aware that we had no legislative powers for the last two years after the judgment of the East Punjab High Court with regard to eviction of unauthorised occupants from Government lands and therefore no adequate statistics were kept. Moreover, as the hon. Home Minister indicated the other day in answer to a question, these structures do often go up as well as come down at a very short notice and it is very difficult to keep up-to-date statistics of these.

**Shri Harish Chandra Mathur:** Is it the view of the hon. Minister that in the absence of any judicial powers, they propose to take no action to go to the regular courts?

**Shri Anil K. Chanda:** As the operation in the regular courts would have taken a very long time, we came up before this House for special powers.

**Shri Harish Chandra Mathur:** Why is it...

**Mr. Speaker:** The hon. Member is going into past history. The hon. Minister says that they have now got the powers. They will pursue this matter and will do so hereafter very soon.

I am not able to understand whether this House should be used in the